

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 14 JUN 1994

APPLICATION NUMBER: 825 of 1994.

APPLICANTS:

To. Sri.Venkatesha v/s. The Chief Superintendent, Central Telegraph Office, Bangalore and Others.

RESPONDENTS:

1. Dr.M.S.Nagaraja, Advocate, No.11,
Second Floor, First Cross,
Sujatha Complex, Gandhinagar,
Bangalore-560009.
2. Sri.M.Vasudeva Rao, Addl.CGSC,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 06-06-1994.

Se Shreebab
DEPUTY REGISTRAR
for JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A. NO.825/94

MONDAY THIS THE SIXTH DAY OF JUNE 1994

Shri Justice P.K. Shyamsundar ... Vice Chairman

Shri T.V. Ramanan ... Member [A]

Venkatesha,
Aged 32 years,
S/o Sri Narayanappa,
Nagamma Main Road,
Padarayyanapura,
Bangalore-560 026.

... Applicant

[By Advocate Dr. M.S. Nagaraja]

v.

1. The Chief Superintendent,
Central Telegraph Office,
Bangalore.
2. The Director,
Telecommunications,
Bangalore Area,
Bangalore-560 009.
3. Union of India represented by
Secretary to Governments,
Ministry of Communications,
New Delhi.

... Respondents

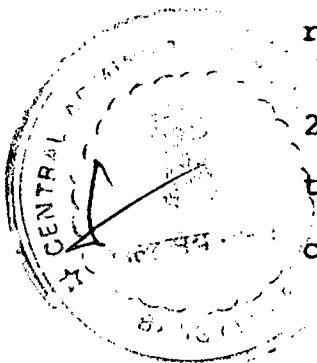
[By Advocate Shri M. Vasudeva Rao .
Addl. Standing Counsel for Central Govt.]

Shri Justice P.K. Shyamsundar, Vice-Chairman: O R D E R

Heard.

At our direction Shri M. Vasudeva Rao, learned Addl. Standing Counsel takes notice on behalf of the respondents and we have heard him.

2. This application relates to 'alleged misappropriation of STD amounts collected. We find that the applicant has not exhausted the remedy of filing revision



petition which is open to him under Rule 29 of the CCS [CCA] Rules, 1965. This is also the view taken by us in O.A. No.488/93. Following the decision in O.A. No.488/93, we dispose of this application by directing the applicant to exhaust the remedy of filing a revision petition and if he has not done so far he will do so within six weeks from the date of receipt of a copy of this order and if that is done, the department will dispose of the same within three months from the date of receipt of such revision petition. In the meanwhile, we direct the department not to recover the amounts allegedly collected by the applicant till the disposal of the revision petition.

3. This application stands disposed of accordingly at the admission stage itself. No costs.

Sd/-
Member
MEMBER [A]

Sd/-
VICE CHAIRMAN

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bsv

S. S. Shambu
SECTION OFFICER 166
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL MEMBER
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 16 NOV 1994

APPLICATION NO: MA 495/94 & 496/94

APPLICANTS:- (in OA 825/94)

v/s. The Chief Suptd, Central Telegraph Office,
Bangalore & 2 ors.

RESPONDENTS:- Venkatesha .

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1. Shri: M. V. Rao
Adv. C.G.S.C.
High Court Bldg.
Bangalore - 1.
2. Dr. M. S. Nagaraja
Advocate,
No. 11, 11th floor,
Sujatha Complex,
1st Cross, Gandhi Nagar,
Bangalore - 560 009.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER~~ passed by this Tribunal in the above
mentioned application(s) on 11th November 1994
Issued on

16/11/94

of

for

DEPUTY REGISTRAR
JUDICIAL BRANCHES.



In the Central Administrative Tribunal
Bangalore Bench
Bangalore

Application No. 825 of 1994

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
		<u>Orders on MA 495/94 &</u>
		<u>496/94</u>
4	VR(mA) /ANV(mJ)	<u>11/11/94</u>
5	Heard.	
	Delay condoned.	
6	MA 495/94 is allowed for compliance of the orders of this Tribunal by extension of a period of three months from 8.11.94.	

Sdt.

m(J)

Sdt.
11/11/94
m(A)

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16/11/94
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

